towards detention of 4274 students etc. 4 '

[THE VICE-CHAIRMAN (SHRI M. P. BHARCAVA) in the Chair].

STATEMENT RE. GOVERNMENTS ATTITUDE TOWARDS DETEN-TION OF STUDENTS, POLITICAL LEADERS AND WORKERS UNDER PREVENTIVE DETENTION ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI P. S. NASKAR): In a statement that was made by the Home Minister in this House on 16th November last we indicated our general approach towards the problems of students and made an appeal to them for a cooperative and constructive attitude. Our future hopes are centred in the youth and we are most anxious to do all that is possible with our resources to provide them congenial conditions in which they can fully develop their potentialities and equip themselves for the tasks that lie ahead. This is the general perspective in which we would like to approach all matters concerning students. We have already asked for from the States information about student who are in preventive detention or in prison following conviction or in custody in connection with pending criminal cases. As soon as the information is received we shall consult the Chief Ministers concerned. Our general approach in this matter is that where action has been taken for breaches of law not involving violence, the cases should be reviewed in a sympathetic and liberal spirit. The same approach should be adopted in cases of preventive detention. I am sure the House will agree with me that where violence is involved, Government owe it to the society to be Arm and to enforce the law.

2. About political leaders and workers detained under the Preventive Detention Act, 'may I say at the outset that we do not want anybody to be kept in preventive detention a day longer than is manifestly necessary for the maintenance of peace and order. We are anxious that the General Election should be held in completely free

atmosphere and in as normal conditions as possible. I would not only like all $\sim [h_e$ actions of Government to be informed toy this spirit but also to appear to .be so informed. We shall take an early opportunity to consult the Chief Ministers and I am confident that they will be willing to review cases of preventive detention in the spirit I have just mentioned.

3. I hope that the House will appreciate that the implementation of the policy I have stated requires the cooperation of the various political parties. If it is necessary for Government, to act with utmost restraint it is equally necessary for all political parties to do all that lies in their power to maintain peaceful conditions.

All of us who have the interest of our democracy and free institutions at heart have to cooperate in ensuring that the next General Election is held in a free and peaceful atmosphere.

SHRI NIREN GHOSH (West Bengal): May I seek some clarifications? May I know whether the Government will release all the students and political leaders and, if not, why not? Will the detention cases launched against them be withdrawn? That is a universal demand of the students and also of the Opposition parties at least. At least a section of the Congressmen also demand that. May 1 know whether there would be a judicial probe into all the cases where the police have entered the University campus to find out whether they launched attacks against the students?

The University of Calcutta has been closed *sine die* because certain very brilliant scholars protested against the nepotism and corruption in the Presidency College and they Wanted the rectification of that. Because of that the premier University of India has been closed *sine die*. It is a strange state of affairs and the Government refuses to intervene. About 8 to 10 national scholars are there. May know whether the Government would make a summary rule that the police would be banned from entering into

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[Shri Niren Ghosh.] the College campus and the University premises? These are the points I want to be clarified.

SHRI P. S. NASKAR: The hon. Member has raised about the policy regarding release of students and political workers. I have just explained the broad aspect of the Government's approach to this question and the member has suggested about the Calcutta University taking action. As you know, education comes under the purview of the State Government and the Member has got his own Party members, eminent Members in Bengal and let them approach the Chief Minister there. About the judicial probe about the police action, the State Governments are concerned and they can take action wherever they deem fit.

SHRI NIREN GHOSH: Will (he Central Government advise them?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That is in the statement,

भी राजनारायण (उत्तर प्रदेश) : श्रीमन, जो यह बयान मंत्री जी ने किया है इसके पहले ही जब हम लोग जेल से छट कर ग्राए थे तो कुछ केमेज घर मंत्री के पाम भेजे गये थे। तिहाद जेल से हम लोग छोड़े गए, हमारे माथ थी जनेम्बर मिथ, इलाहाबाद वाले, हमारे साथ थी सत्यदेव वियाठी लखनऊ के और थी राम ग्रासरे वर्मा लखनऊ के. तीन ग्रादमी छोडे गये। जेल के गेट पर फिर उन्हें गिरफ्तार कर लिया गया । उनके ऊपर कोई नाजें नहीं रहा, धगर चाजें के अपर रहा हो तो किसके चार्ज के ऊपर ? इलाहा-बाद के डिस्टिक्ट मजिस्टेट के । मैं जागे समझाने में ग्रसमर्थ हुं कि किस तरह संविधान की ग्रौर कानून की ग्रवहेलना हुई है थी जनेखर मिश्र की गिरफ्तारी में । श्रीमन. में समझता हुं ग्रापको इसकी ग्रच्छी जानकारी है, कोई एक नजीर नहीं बताई जा सकती कि एक जिला के डिस्ट्रिक्ट मजिस्टेट का वारन्ट रहा हो आरे कोई दूसरा . . .

towards detention 0} 4276 students etc.

उपसभाष्यक (श्री महाबीर प्रसाद भागव) : मंत्री जी से ग्राप क्या पूछना चाहते हैं वह पूछिये ।

श्वी राजनारायण : मैं पूछने के लिए यह उदाहरण दे रहा हू । एक जिला जेल में कोई वन्द है थीर दूसरे जिले के मजिस्ट्रेट वा प्रिवे स्टिव्ह डिटेन्शन का आर्डर है । एक जेल के गेट से छूट कर दूसरे जिला के मजिस्ट्रेट के बाईर पर गिरफ्तार क्यों हुआ है । इलाहाबाद जिले का मजिस्ट्रेट जनेक्ष्यर मिश्च के बारे में विवेन्टिव डिटेन्शन का आर्डर देता है, तिहाड़ जेल से छूटते हैं कि फाटक पर गिरफ्तार होते हैं । तमाम वकील, एड्वोफेट, बैरिस्टर लोगों की राय है कि इसमें संविधान और कानून की हत्या हई है ।

पंडित झ्याम सुन्वर नारायण तल्खा (उत्तर प्रदेश) : हैवियस कोर्पेस क्यों नहीं मूल्ह किया गया है। मामूली चीज नहीं है, बहुत बड़ी चीज है।

श्री राजनारायण : हां, लेकिन हमको वायदा किया था कि ये लोग छोड दिये जायेंगे 25 तारीख को, क्योंकि वहां की सी०ग्राई ०डी० कहनी थी कि उनके बारे में यह खतरा बताया जाता है कि चुंकि 25 तारीख को इलाहाबाद में राप्टपति जाने वाले थे ग्रीर जनेश्वर मिश्र की उपस्थिति से खतरनाक घटना हो सकती है। मैं जामना चाहता हं कि क्या सत्यदेव विपाठी छोडे गये कि नहीं. राम ग्रासरे छोड़े गये कि नहीं ? क्या गवर्नमेंट को सुप्रीम कोर्ट की वह रूलिंग याद है। सुप्रीम कोर्ट ने रीसेन्टली रूलिंग की है कि प्रिवेन्टिव्ह डिटेन्णन में छः महीने तक तो गवनंमेंट रख सकती है सस्पेन्शन में मगर छः महीने के बाद उनको कान्कीट रोजन्स देकर गिरफ्तारी को सब्स्टेन्शियेट करना होगा। वयों लखनपाल इसी दिल्ली तिहाड जेल में साल से ऊपर से बन्द हैं, मैं जानना चाहता हूं? लखनपाल को आज तक क्यों वन्द करके रखा है।

तीमरी बात श्रीमन—-ग्राप भो इसम हमारे भावों के प्रति सहानुभूति रखते हैं भौर ग्रापका विचार भी सम्भवतः हमारे समकक्ष हैं---यह जो ग्रकेडेमी काउन्सिल का रिजोल्यू भन है. जिसमें कि वैदिक को हिंदी में परीक्षा पत लिखने के कारण उनके परीक्षा के नतीजे को रोक कर रखा गया है तो इम मामले ...

उपसभाष्यक (भी महाबीर प्रसाद भागव) : राजनारायण जी, यह तो इम विषय में नहीं ग्राता ।

श्री राजनारायण : ग्राता है, क्योंकि तड़ताल होगी, क्योंकि सरकार कहती है . . .

उपसभाष्यक (भी महाबीर प्रसाव भागव) : नहीं ग्राता है । देखिये नियमों के यनुसार चलें । यह नहीं ग्राता है ।

श्री राजनारायण : देखिये हम नियमों के अनुसार कैंमे लाते हैं।

उपसभाध्यक (श्री महाबीर प्रसाद भागव) : लाने का सवाल नहीं है, ग्राता नहीं है ।

श्री राजनारायण : आता नहीं है ? खेर, अगर आप कहते हैं तो ठीक है । हमारी ममझ में तो आता है । मगर इस समय आप ही की राय से चलना होगा । हमें खाली इतना कहना था कि सरकार जो सद्भावना दिखा रही है, इसे अपने बयान के जरिये, इस सद्भावना की पूर्ति नहीं हो पायेगी अगर सरकार इस सरह के कार्य पर प्रतिवन्ध नहीं लगायेगी क्योंकि एजीटेशन हो सकता है, गम्भीर स्थिति पैदा हो सकती है, ब्योंकि यह संविधान की हत्या है । इसलिये में कहना चाहता हं ।

उपसभाष्यक (श्री महाबीर घसाद भागंब) : बस ग्रब ठीक है ।

towards detention of 4278 students etc.

SHRI P. S. N^{ISKAR:} If I could understand correctly, Mr. Rajnarain gave a number of suggestions. 1 take it that these are suggestions for action and I take note of the suggestions.

SHRI CHITTA BASU (West Bengal): We have heard the Minister indicating the broad perspective in the matter of meeting the students' unrest now prevailing throughout the country. In the context of these broad perspectives, may I ask him whether the Government is prepared to consider the proposal that the Government should convene national conference of all the а representatives of the political parties, students' organisations and educationists of the country to find out ways and means to give direction to the younger generation of this country so that there may not be any unrest in the country and their genuine grievances are redressed.

THE VICE-CHAIRMAN (SHRI M. P.-BHARGAVA): That is a suggestion. You need not reply.

SHRI CHITTA BASU: May I know whether they agree to it? •

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He will convey it to the other Minister. He cannot give the answer.

SHRI CHITTA BASU: Let him say.

SHRI A. P. CHATTERJEE (West Bengal): The statement of the Minister really looked like the first election shot fired from the Congress Benches. It looked like that. I want him to clarify two or three points, apart from his apparently saintly statement. He said that as far as the P. D. Act is concerned, nobody will be detained for a period more than necessary. If the P. D. Act is really utilised for detention according to the necessity of the ruling clique, then does he think he is making a santly use of the Act? It ts not a question of keeping a man

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[Shri A. P. Chatterjee.] in detention for a period which is found to be necessary by the Government. The whole question is, why should a person be detained without trial?

Why should it be even for one hour or twenty-four hours or forty-eight hours?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We will have to discuss that Act tomorrow. You can say all this then.

SHRI A. P. CHATTERJEE: It is true.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Whatever clarification you want to seek on this, please seek that much.

SHRI A. P. CHATTERJEE: Yes, clarification. Will he kindly give this assurance that he will really try not to use the Preventive Detention Act for purposes of detention without trial, even for on, hour or for twenty-four hours or for forty-eight hours? This is the first thing. The second thing is this that he waxed eloquent only about the cases under the Preventive Detention Act. Now what about the thousand other cases against the students Which have been processed, and filed by the police, of course under inspiration against the students, under minor provisions of the Criminal Procedure Code, or of the Indian Penal Code, but which are very harassing? Look at the provision of section 107 of the Criminal Procedure Code, Sir. We know what happened to one of our hon. Member here-Mr. Rajnarain. Seeing that he was arrested under . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Chatterjee, I must say you are going beyond the purview of the Statement. You can seek clarification only on the Statement.

towards detention of 4280 students etc.

SHRI A. P. CHATTERJEE: No, Sir, I am within the statement for this reason that I am just putting this for the Minister to kindly answer. Will he see that these harassing criminal proceedings under section 107, which ultimately co'me to noughteverybody knows that ultimately the proceedings under sections 107, 144, and all that- they come to nought,-they have to be withdrawn because nothing comes of themwill he see that these harassing proceedings are not used against the students, and if they are still in use against the students, will he see that these are withdrawn? The third question which I shall put to the hon. Minister for his kind answer is this, namely, whether he is prepared to advise the Public Prosecutor acting on behalf of the State, or advise the Public Prosecutors throughout the places where the students have been arrested, for various offences, under the criminal laws, well, will he advise the Public Prosecutors to withdraw the cases against the students, and not do anything by way of vengeance or revenge, so that the students may cary on with their studies, and the students may live in peace? These are the three questions which the hon. Minister may kindly answer.

SHRI P. S. NASKAR: The first thing I have to say is that the hon. Member-I am sorry to mention this- I think he has not taken my statement in the very spirit in which I 'made it. He has a suspicion in his mind. He has made certain suggestions for action; I do not want to go into them, but it pains me when I find that the hon. Member says that the Congress has made it the first General Election shot. Well, my hon. friend may be good at shooting, Dut at least. I am not good at shooting, or making shots. Suggestions have been made regarding the application of the criminal law. Now the laws of a country prevail, and anybody who has been arrested-I do not say 'harassed', but the hon. Member says-or harassed, anybody against whom action has been taken under the law, has the law

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courts where he can go and prove his innocence. The other points made by the hon. Member are suggestions for action and I leave them there.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House stand? adjourned till 11 A.M. tomorrow.

The House then adjourned at twentyfour minutes past flv_e of the ciock, till eleven of the clock on Tuesday, the 6th December, 1966.

GMGIPND.-RS-1362 RS-15-6-67-570.